

CRM-M-19384-2024
CRM-M-20090-2024
CRM-M-20093-2024

VIJAY KUMAR SINGH VS STATE OF HARYANA

Present: Mr. Aditya Sanghi, Advocate,
for the petitioner in CRM-M-19384-2024.

Mr. Aman Pal, Advocate
for the petitioner in CRM-M-20090-2024 and
CRM-M-20093-2024.

Mr. Rajinder Kumar Banku, DAG, Haryana.

In compliance of the order dated 10.05.2024 passed by this Court Mr. Vikrant Bhushan Superintendent of Police, Sirsa is present in the Court and he has been heard at length.

From Annexure R-1, it is evident that in several cases, few of the accused persons were arrested by the police and challans were submitted against them. This Court has reasons to believe that the trial must have progressed against them or must have concluded by now. However, at the same time, this Court has also noticed the fact that few of the accused persons in those cases were not arrested by the police for the reasons best known to the investigating officers of those cases. In Annexure R-1, it has been simply mentioned that the arrest of the accused was pending. Apparently, neither they were declared proclaimed offenders/proclaimed persons in those cases nor their properties were attached by the police by following the due process of law. Even the status of investigation against such accused persons is unknown.

Apart from that, this Court has also found that in few criminal cases, the official record could not be collected by the investigating officers for the last several years from the Government offices. In the present case also, the Superintendent of Police has informed the Court that 14 SITs were formed and the matter was investigated by the 29 investigating officers. In spite of that, the record of ICICI/PNB Bank with regard to the bogus firms could not be collected till 29.07.2023. Even the explanation offered by the Superintendent of Police, Sirsa has not been found satisfactory by this Court. From the record, this Court has reasons to believe that various investigations

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conducted in District Sirsa in different cases have not been monitored properly by the Superintendents of Police who remained posted in District Sirsa since the year 2015.

The Superintendent of Police, Sirsa is directed to file a fresh affidavit with regard to the progress of investigation in all 124 cases which have been mentioned in Annexure R-1. He shall also apprise the Court with regard to the action taken against the erring police officials, who either did not arrest the accused for several years or who failed to collect the official records, in spite sufficient opportunity and time. He shall also provide the information with regard to the names and duration of posting of different Superintendents of Police in District Sirsa since 01.01.2015.

Adjourned to 15.07.2024.

Interim order to continue.

The Superintendent of Police, Sirsa is directed to remain present in the Court on the next date of hearing as well.

Photocopy of this order be placed on the files connected with this case.

27.05.2024
M.Sikka

(N.S. SHEKHAWAT)
JUDGE